

Crl.A.No. 1272 OF 1999
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM No.1A(For Judgment) Court No. 10 SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 1272/1999@@
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Bhagwan Singh & Ors.Appellants

VERSUS

State of M.P.Respondent

(HEARD BY HON'BLE R.P.SETHI AND K.G.BALAKRISHNAN, JJ.)@@
AA

Date : 22/03/2002 This appeal was called on for pronouncement of judgment

CORAM :
HON'BLE MR. JUSTICE R.P.SETHI
HON'BLE MR. JUSTICE K.G.BALAKRISHNAN

For Appellant (s) Mr. Goodwill Indeevar,Adv.

For Respondent (s) Mr. T.S.Chaudhary,Adv.
Mr. B.S.Banthia,Adv.

The Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr.Justice R.P.Sethi pronounced the judgment
of the Court.
The appeal is dismissed in terms of the reasons
recorded in the judgment.
Non-Reportable.

.SP1

Anita (V.P.Tyagi)
Court Master

(Signed judgment is placed on the file.)